

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 3925 OF 2018
[@ SPECIAL LEAVE PETITION (C) NO. 34082 OF 2016]

SYED AFTAB HAIDER, ASSISTANT TEACHER Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ORS. Respondent(s)

J U D G M E N T

KURIAN, J.

1. Leave granted.

2. We are informed that this Court, vide order dated 14.07.2017 passed in Civil Appeal No. 3904 of 2013, has permitted the similarly situated teachers to continue in view of their long service despite the fact that they allegedly lacked the qualification. This is, however, disputed.

3. Therefore, this appeal is also disposed of in view of the order passed in the case referred to above, with a direction not to disturb the appellant in view of his long experience.

.....J.
[KURIAN JOSEPH]

.....J.
[MOHAN M. SHANTANAGOUDAR]

.....J.
[NAVIN SINHA]

New Delhi;
April 17, 2018.

ITEM NO.78

COURT NO.5

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 34082 of 2016

SYED AFTAB HAIDER, ASSISTANT TEACHER

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

with

SLP (C) No. 7498 of 2017

Date : 17-04-2018 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
HON'BLE MR. JUSTICE NAVIN SINHA

For Appellant(s) Mr. S. R. Singh, Sr. Adv.
 Mr. Avnish Singh, Adv.
 Mr. Ujjawal Pandey, Adv.
 Mr. Ankur Yadav, Adv.
 Ms. Asha Gopalan Nair, AOR

 Mr. Dinesh K. Garg, Adv.
 Mr. Abhishek Garg, Adv.
 Mr. Dhananjay Garg, AOR
 Mr. Deepak Mishra, Adv.

For Respondent(s) Mr. Manoj K. Mishra, AOR
 Mr. Sandeep Kumar Dwivedi, Adv.
 Mr. Umesh Dubey, Adv.
 Mr. Pradeep Kumar Dwivedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP (C) No. 34082 of 2016

Leave granted.

The appeal is disposed of in terms of the signed non-reportable Judgment.

Pending Interlocutory Applications, if any, stand disposed of.

SLP (C) No. 7498 of 2017

Counter Affidavit, if any, be filed within four weeks.

Post after four weeks.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR

(Signed non-reportable Judgment is placed on the file)